

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 808  
(To be answered on the 28<sup>th</sup> April 2016)

SCRAPPING OF 5/20 RULE

808. SHRI PRABHAKAR REDDY KOTHA

Will the Minister of CIVIL AVIATION  
नागर विमानन मंत्री

be pleased to state:-

- whether there is a demand to withdraw the rule of minimum five years domestic aviation period to fly overseas flights by the airlines, if so, the details thereof;
- whether the Ministry proposes to do away with the rule of 5/20 and introduce a new policy to fly overseas by the airline companies;
- if so, the details thereof; and
- the details of the benefits being offered to new airline companies by the Government?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION  
नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

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(a) to (d) : Keeping in view the developments in the aviation sector since the inception of the Rule, it was felt that the scheme needed a review to provide a completely level playing field. Accordingly, extensive consultations have been held with stakeholders to enable the Government to take a view in the matter.

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